

ITEM NO.41

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No.702/2022

JAMMU AND KASHMIR PEOPLES FORUM

Petitioner(s)

VERSUS

THE HIGH COURT OF JAMMU AND KASHMIR & ORS.

Respondent(s)

(With IA No.110317/2022 - EX-PARTE AD-INTERIM RELIEF)

Date : 27-03-2023 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Mr. Shakeel Ahmed, Adv.
Ms. Pratibha Singh, Adv.
Mr. Anupam Bhati, Adv.
Mr. Nakul Chaudhary, Adv.
Mr. Amir Kaleem, Adv.
Mr. Shaikh Saipan Dastgir, Adv.
Mr. Raj Kishor Choudhary, AOR

For Respondent(s) Mr. Sahil Tagotra, AOR
Mr. Abhishek Pandey, Adv.
Ms. Sakshi Garg, Adv.
Mr. Gajendra Singh Negi, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 On the request of the counsel appearing on behalf of the High Court of Jammu & Kashmir, time for filing the counter affidavit is extended by a further period of four weeks.
- 2 The counter affidavit shall be filed by the Registrar General of the High Court of Jammu & Kashmir after specifically taking instructions and directions only from the learned Chief Justice of the High Court.
- 3 List the Petition on 28 April 2023.

(CHETAN KUMAR)
A.R. - cum - P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar